

Misc. Criminal (Bail) Case No. 170 of 2020

15-07-2020.

Perused the bail petition u/s 439 Cr.P.C. filed on behalf of accused Md. Hibjur Rahman, who was arrested in connection with Dhekiajuli Police Station Case No. 760/2019 (GR Case No. 3804/19) under Section 376/493/448/427/34 of IPC.

Case diary has been received. Perused the same and heard the learned Counsel of both sides.

The alleged offence is that about 8 months prior to filing the FIR, the accused by entering into the house of the widow/victim raped her and assured to marry her, as a result of which, she became pregnant but thereafter when she informed the family members of the accused about her pregnancy, on 23-10-2019 the accused along with his family members caused damage to her house and threatened to kill her.

Case diary reveals that the accused was arrested on 13-06-2020.

Considering the materials available in the case diary, I do not justify further detention of the accused in hajot. Accordingly, accused Md. Hibjur Rahman is allowed to go on bail of Rs.15,000/- with one surety of like amount to the satisfaction of the learned Elaka Magistrate.


Copy of this order be sent to the learned Eleka Magistrate, Sonitpur, Tezpur.

The Misc. (Crl) case stands disposed of.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.

Send back the case diary.


(I. Barman)
Sessions Judge,
Sonitpur, Tezpur.